

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI**

Original Application No. 193 of 2020 (SZ)

In the matter of:

Tribunal on its own motion -SUO MOTU
Based on the News item in Dinamalar Newspaper,
Chennai edition Dt. 24.09.2020, "Paddy field
With crude oil as ONGC pipelines leaks'

.....Applicant

Versus

1. The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009 & 8 others

.....Respondents

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FILED BY 8TH AND 9TH RESPONDENT (GAIL)**

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1	25.04.2018	Order issued by the District Revenue Officer, Thiruvarur fixing compensation of Rs.1,10,000/- per acre/per annum for the land owners.	1
2	23.09.2020	Letter of communication of the incident to the District Collector, Thiruvarur	4
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11	---	Photograph of display of important phone numbers at the the well sites.	17-18

It is certified that the above documents are true copies of their originals.

Dated at Chennai this the 2nd day of November, 2020.

Counsel for 8th& 9th Respondents

திருவாரூர் மாவட்ட வருவாய் அலுவலர் அவர்களின் செயல்முறைகள்
முன்னிலை : திரு.க.சக்திமணி, எம்.ஏ.,

ப.மு.11348/2017/ஊ4

நாள் .04.2018

①

பொருள்: நிலம் - திருவாரூர் மாவட்டம் - ஓ.என்.ஜி.சி நிறுவன பயன்பாட்டிற்கு எடுத்துக் கொண்ட தனியார் நிலங்களுக்கு ஆண்டு பயிர் இழப்பீட்டுத் தொகை மேலும் முன்றாண்டுகளுக்கு (01.01.2018 முதல் 31.12.2020 முடிய) நிர்ணயம் செய்து ஆணையிடல் தொடர்பாக.

- படிக்கப்பட்டது 1. பொது மேலாளர், ஓ.என்.ஜி.சி, நிரவி, காரைக்கால் கடிதம் KKL/CA/LAQ/uniform fixation 2017 நாள் 16.11.2017
2. இணை இயக்குநர், வேளாண்மைத் துறை, திருவாரூர். கடித எண்.ஊ2/662/2014, நாள்:29.01.2018.
3. திரு.எஸ்.ராமதாஸ், தலைவர், ஓ.என்.ஜி.சி நில உடமையாளர்கள் சங்கம், தெற்கு வாட்டார், மன்னார்குடி. விண்ணப்பம் நாள்:19.02.2018.
4. திருவாரூர் மாவட்ட வருவாய் அலுவலர் தலைமையில் நடைபெற்ற பேச்சுவார்த்தை உடன்படிக்கை கூட்டம் நாள் 12.04.2018

ஆணை :

திருவாரூர் மாவட்டத்தில் தனியார் நிலங்களை ஓ.என்.ஜி.சி பயன்பாட்டிற்காக எடுத்துக் கொண்ட நிலங்களுக்கு நில எடுப்புச் சட்டம் 1894 பிரிவு 35 முதல் 37- ன் கீழ் கண்டுள்ள அறிவுரைகளுக்கு இணங்க 01.01.2018 முதல் 31.12.2020 வரையிலான காலத்திற்கு ஓ.என்.ஜி.சி பயன்பாட்டில் இருக்கும் நிலங்களுக்கு இழப்பீட்டுத் தொகை நிர்ணயம் செய்து தரும்படி காரைக்கால் நிரவி, ஓ.என்.ஜி.சி. நிறுவன மேலாளரால் பார்வை(1) மற்றும் (3) ஆகிய கடிதங்கள் வாயிலாக கோரப்பட்டது. அதன்படி பார்வை (2)-இல் காணும் கடிதம் வாயிலாக திருவாரூர் வேளாண்மைத் துறை இணை இயக்குநரிடமிருந்து பயிர் கணக்கீட்டின் அறிக்கை பெறப்பட்டது. அதன் அடிப்படையில் ஆண்டு இழப்பீட்டு தொகை வழங்குவது தொடர்பாக ஓ.என்.ஜி.சி, வருவாய் மற்றும் வேளாண்மைத் துறை அலுவலர்கள் மற்றும் நில உடமையாளர்கள் சங்கப் பிரதிநிதிகள் ஆகியோர் அடங்கிய கலந்தாய்வுக் கூட்டம் 12.04.2018 அன்று முற்பகல் 11.00 மணிக்கு மாவட்ட ஆட்சியர் அலுவலகத்தில் மாவட்ட வருவாய் அலுவலர் அவர்களின் தலைமையில் நடைபெற்றது. இக்கூட்டத்தில் பார்வை(2)-இல் காணும் வேளாண்மைத் துறை பயிர் கணக்கீட்டின் அடிப்படையில் ஆண்டு இழப்பீட்டு தொகை நிர்ணயம் செய்யப்படுவதாகவும், திருவாரூர் மாவட்ட முழுமைக்கும் ஒரே சீராக ஓ.என்.ஜி.சி நிறுவனத்திற்கு தற்காலிகமாக உடைமை எடுக்கப்பட்ட தனியார் நிலங்களுக்கு வழங்க வேண்டிய

ஆண்டு இழப்பீட்டுத் தொகை இறுதி செய்திட கடந்த 1997 ம் ஆண்டு முதல் கடைபிடிக்கப்பட்ட வந்த நெறிமுறைகளின்படி கணக்கிடப்பட்டு வரும் விவரம், கூட்டத்தில் கலந்து கொண்ட விவசாயிகளிடம் தெரிவிக்கப்பட்டது. அதன்படி நெல் இருபோகம், உளுந்து, பயிறு, பருத்தி, கரும்பு மற்றும் வாழை ஆகியவைகள் பயிர் செய்யப்படுவதாக கருத்தில் கொண்டு, ஆண்டு இழப்பீட்டுத் தொகை கணக்கிடப்பட்டது. இக்கூட்டத்தில் கலந்து கொண்ட விவசாயிகள், இழப்பீட்டுத் தொகை கணக்கீடு செய்வதில் நெல், பருத்தி, உளுந்து, கரும்பு, வாழை ஆகிய பயிர்களுக்கு ஆண்டு ஒன்றிற்கு, ஏக்கர் ஒன்றிற்கு ரூ.1,25,000/- என கணக்கீடு இழப்பீட்டுத் தொகை நிர்ணயம் செய்து வழங்க வேண்டுமென கேட்டுக் கொண்டனர்.

ஆனால், கடந்த 20 ஆண்டுகளாக ஓ.என்.ஐ.சி நிறுவனத்திற்கு குத்தகை அடிப்படையில் நிலம் அளித்த நில உடமைதாரர்களுக்கு ஆண்டு இழப்பீட்டுத் தொகை வழங்கும் போது அவர்கள் அப்போது பயிர் செய்த நெல், கரும்பு, வாழை மற்றும் உளுந்து பயிரினை அடிப்படையாகக் கொண்டு மட்டும் இழப்பீட்டுத் தொகை கணக்கீடு செய்து இழப்பீட்டுத் தொகை நிர்ணயம் செய்யப்பட்டு வருவதாக நில உடமைதாரர்களுக்கு தெரிவிக்கப்பட்டது.

இக்கூட்டத்தில் கலந்து கொண்ட விவசாய பிரதிநிதிகளின் கோரிக்கையினை கருத்தில் கொண்டும், வருவாய்த்துறை, வேளாண்மைத் துறை மற்றும் ஓ.என்.ஐ.சி அலுவலர்கள் ஆகிய அனைவரின் ஒருமித்த ஒப்புதலின் அடிப்படையிலும், ஆண்டு இழப்பீட்டுத் தொகை நெல், பருத்தி, பயிறு, உளுந்து, கரும்பு மற்றும் வாழை ஆகியவை பயிர் செய்வதாக கணக்கீடு செய்து வேளாண்மைத் துறை பயிர் கணக்கீட்டின் அடிப்படையில் திருவாரூர் மாவட்டத்தில் ஓ.என்.ஐ.சி நிறுவனத்திற்கு தற்காலிகமாக உடைமை எடுக்கப்பட்ட தனியார் நிலங்களுக்கு வழங்க வேண்டிய ஆண்டு இழப்பீட்டுத் தொகை மாவட்டம் முழுமைக்கும் ஒரே சீராக வழங்க இறுதி செய்யப்பட்டு கீழ்க்கண்டவாறு நிர்ணயம் செய்து ஆணையிடப்படுகிறது.

ஆண்டு இழப்பீட்டுத் தொகை வழங்கும் காலம்	பயிர் விவரம்	ஆண்டுக்கு ஏக்கர் ஒன்றிற்கு நிர்ணயம் செய்யப்பட்ட ஆண்டு இழப்பீட்டுத் தொகை(ரூபாயில்)
01.01.2018 முதல் 31.12.2020 முடிய	நெல், பருத்தி, உளுந்து, பயிறு, கரும்பு மற்றும் வாழை உள்ளிட்ட பணப்பயிர்கள் உட்பட	1,10,000/-

(ரூபாய் ஒரு லட்சத்து பத்தாயிரம் மட்டும்)

மேற்கண்டவாறு நிர்ணயம் செய்யப்பட்டுள்ள ஆண்டு இழப்பீட்டு தொகை, 01.01.2018 முதல் 31.12.2020 வரை திருவாரூர் மாவட்ட முழுமைக்கும் ஓ.என்.ஐ.சி நிறுவனத்தால் தற்காலிகமாக உடைமைப்படுத்தப்பட்ட தனியார் நிலங்களுக்கும், மேற்குறிப்பிட்ட காலத்திற்குள் தற்காலிக உடைமை எடுக்கப்படவுள்ள தனியார் நிலங்களுக்கும் பொருந்தும் என இதன் மூலம் ஆணையிடப்படுகிறது.

25/12/2019
மாவட்ட வருவாய் அலுவலர்,
திருவாரூர். 1/6

பெற்றனர்:

1. பொது மேலாளர், (மனித வளம்) எண்ணெய் மற்றும் எரிவாயுக் கழகம், நிரவி, காரைக்கால்.
2. வருவாய்க் கோட்ட அலுவலர்கள், திருவாரூர்/ மன்னார்குடி
3. இணை இயக்குநர், வேளாண்மைத்துறை, திருவாரூர்
4. வட்டாட்சியர், திருவாரூர்/ நன்னிலம்/குடவாசல்/வலங்கைமான்/ நீடாமங்கலம்/மன்னார்குடி/கூத்தாநல்லூர்/திருத்துறைப்பூண்டி
5. நில உடமையாளர்களின் பிரதிநிதிகள்.

25/12/18

நகல்: 4 இரூப்பு கோப்பிற்கு.



Annexure-2

OIL & NATURAL GAS CORPORATION LIMITED
CAUVERY ASSET : NERAVY : KARAİKAL

4

No.KKL/CA/LAQ/OIL SPILLAGE/2020

Dated: 23.09.2020

To
The District Collector,
Thiruvarur District,
Thiruvarur.

Sub: Oil Spillage at Kizh Erukattur Village, Koothanallur Taluk, Thiruvarur District-
Regarding

Sir,

We wish to kindly inform you that a flow line leak was reported by local village people in Kizh Erukattur Village near our well KMP#64 at around 2315hrs on 22.09.2020.

Subsequently our on duty crew from Kamalapuram EPS rushed to the well sites KMP#22 and KMP#58 and closed the wells at 2345hrs. The lines were also depressurised from KMP EPS end and leakage was totally stopped.

Today 23.09.2020 ONGC Team visited the above mentioned site and assessed the damages in the presence of state revenue officials.

The leakage has occurred in RS No 72/1 in Erukattur Village from where the flow line is passing through. The extent of damage is assessed as 0.40.5 Hec. and the compensation amount of Rs 1,10,000/- shall be paid to the land owner Sh.Dhanasekaran F/O D.Shivashanmugam, Kallamman Street, Kamalapuram, Thiruvarur.

Further we would like to inform you that the spilled oil from the field was recovered totally and the leakage point was clamped. The replacement of the line shall be taken up after obtaining the necessary ROU from the land owner.

Yours faithfully

R. Ravikumar
23/9/2020
(R. Ravikumar)
General Manager(Production)
ONGC, Cauvery Asset,
Karalkal



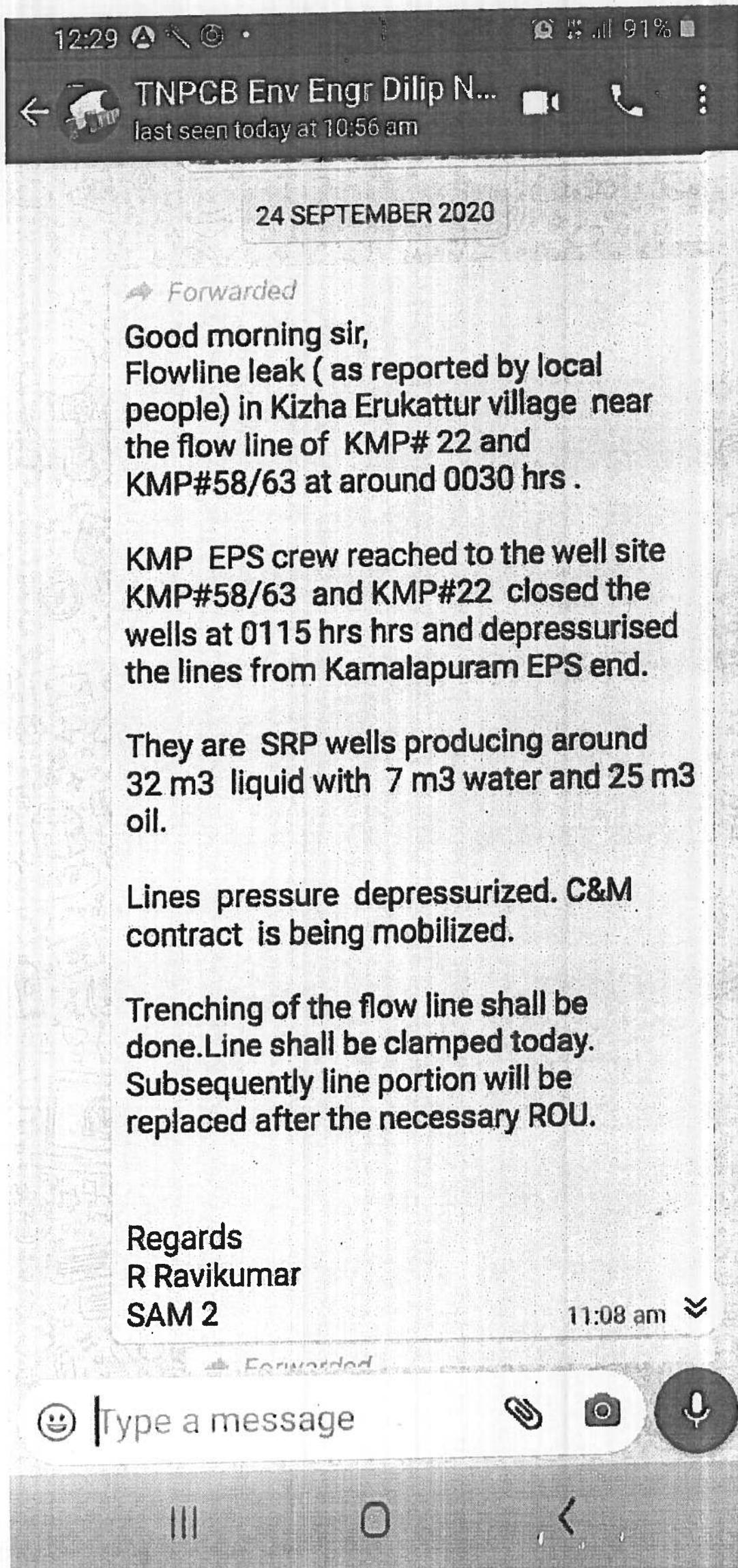
COMMITTEE VISIT FOR ASSESSMENT OF COMPENSATION DUE
TO Leakage in KMP#58 line

1.	Date of Committee Visit	23.09.2020	
2.	Name of Pipe Line	KMP#58	
3.	Date of Leakage	22.09.2020	
	Leakage Arrested on	22.09.2020	
4.	Place of Leakage	Village	ERUKKATTUR
		R.S.No.	72/1
		Taluk	KOOTHANALLUR
		District	TIRUVARUR
5.	Name of Damage	KMP#58 line	
6.	Name and full address of the land owner/tenant to whom compensation is to be paid	Shri.S.Dhanasekaran S/o Sivaperuman Kalliammankoil Street, Kamalapuram (PO) Tiruvapur District.	
7.	Compensation amount negotiated with land owner and fixed by the Committee.	Rate per ARE (In Rs) for paddy	2717
		Extent Damaged (In Hectares)	0.40.5
		Compensation Amount negotiated (In Rs)	1,10,000
		Rupees one lakh ten thousand only	
8.	Remarks: The Committee visited the area on 23.09.2020 and noticed that leakage has been occurred in KMP#58 line passing through his land and the entire land in R.S.No.72/1 was spread with traces of oil. The landowner has demanded compensation for loss of crop / change of soil and demanded a compensation of 2 Lakhs. After prolonged negotiation committee has offered a sum of Rs.1,10,000/- (Rupees one lakh ten thousand only) and the landowner has accepted to receive the compensation. Hence the committee recommends payment of compensation of Rs.1,10,000/- for 0.40.5 Hec.		

S.Selva
S.Selva
DGM (P)

K.A.Maniyannan
K.A.Maniyannan
DGM (F&A)

K. Shanmugiah
K. Shanmugiah
DGM (HR) LAQ



சான்றி

சிவசாமிநாதர் மையல் கித்தாபலியார் உட்பட
 140 எலக்ட்ரிகல்ஸ் உயராய் கிராமம் பட்டா எண் 60. (7)
 40 எண் 72-1 உயர் 1.61.50 ஏர்ஸ் (90 ஏக்கர்கள்
 பாண்டிச்சேரி அன்றாடம் ஏர்ஸ் (600) பிளாண்டி சி. சிவசாமிநாதர்
 S/o கிஷோரன் அம்பவர் உயராய் கிராமம் கித்தாபலியார் உட்பட
 சிவசாமிநாதர் மையல் கித்தாபலியார் உட்பட, உட்பட,
 கித்தாபலியார் கிராமத்தில் உட்பட உயர் சிவசாமிநாதர் அன்றாடம்
 கித்தாபலியார் அம்பவர் சிவசாமிநாதர் உட்பட உயர் சிவசாமிநாதர்
 அதன் 22.09.2020 அன்று, சிவசாமிநாதர் உட்பட ONGL
 பிளாண்டி அன்றாடம் சிவசாமிநாதர் உட்பட உயர் சிவசாமிநாதர்
 உயர் 0.40.00 ஏர்ஸ் (பாண்டிச்சேரி ஏர்ஸ்) பிளாண்டி உயர்
 அன்றாடம் கித்தாபலியார் அம்பவர் உட்பட, சிவசாமிநாதர் கித்தாபலியார்
 1430-ல் பிளாண்டி சிவசாமிநாதர் உயர் சிவசாமிநாதர்
 சிவசாமிநாதர் உயர் சிவசாமிநாதர் அன்றாடம் சிவசாமிநாதர் உயர் சிவசாமிநாதர்

சி. சிவசாமிநாதர்
 9/2020

சிவசாமிநாதர்

உயர்

சிவசாமிநாதர்

14. எலக்ட்ரிகல்ஸ்

கித்தாபலியார் உட்பட.

APPLICATION FOR COMPENSATION OF DAMAGED CULTIVATED LAND
DUE TO OIL SPILLAGE

18

(விளைநிலம் எண்ணெய் கசிவால் பாதிக்கப்பட்ட நிலம் ஈடு கோரும் மனு)

1. Applicant's Name (மனுதாரரின் பெயர்) : சூரபெரிய சிவசுப்பிரமணியம்
2. Address (முகவரி) : காமயம்மல் சிவசுப்பிரமணியம்
கிடலாந்தி
3. Telephone No. (தொலைபேசி எண்) : 7598073209
4. Date of Oil spillage (எண்ணெய் கசிவு ஏற்பட்ட தேதி) : 22-09-2020
5. Date information given to GGS (GGSக்கு தகவல் கொடுத்த தேதி) : 22-09-2020
6. Date of arresting of leakage (எண்ணெய் கசிவு அடைக்கப்பட்ட தேதி) : 22-09-2020
7. Survey No. of damaged land (எண்ணெய் கசிவால் பாதிக்கப்பட்ட நிலத்தின் புல எண்) : 72-1
8. Area (In Acre / Hectares) பரப்பளவு (ஏக்கர் / ஹெக்டேரில்) : ஒரே 01-61-50
9. Name of the crop is being cultivated (சாகுபடி செய்துள்ள பயிரின் பெயர்) :
10. Name of the Patta holder (பட்டாத்தாரரின் பெயர்) : சூரபெரிய சிவசுப்பிரமணியம்
11. Whether certificate from V.A.O is enclosed (V.A.O சான்றிதழ் இணைக்கப்பட்டுள்ளதா) : 20/09/20
12. Whether FMB sketch and land detail enclosed (FMB வரைபடம் இணைக்கப்பட்டுள்ளதா) : 20/09/20
13. Application Received Date (மனு பெற்றுக்கொண்ட தேதி) :
14. Leakage Location (எண்ணெய் கசிவு ஏற்பட்ட பகுதி) :

S. சூரபெரிய சிவசுப்பிரமணியம்

SIGNATURE OF APPLICANT
(மனுதாரரின் கையொப்பம்)

Date:

FLOW LINE WELL No. : KMP#58

DATE OF LEAKAGE : 22/9/2020

SIGNATURE OF SHIFT INCHARGE

K. Ravi Babu
SIGNATURE OF
K. RAVI BABU
SE(P), IM 65A/II

Kindly do the needful

S. SELVA
DGM (P) SFM
SURFACE AREA-II
ONGC, KARAİKAL.

DGM (H2) - EIC LAB 14



(9)

Oil and Natural Gas Corporation Limited
Health, Safety & Environment (HSE) Section-Surface Team
Cauvery Asset, Neravy Complex, Karaikal
Tel: 04368 235516, Fax: 04368 238126

No: ONGC/KKL/CA/HSE-ST/Minor Incidents/2020-21/09

Date: 06.10.2020

OFFICE ORDER

Sub: Enquiry Committee to investigate a Minor Incident (Two Phase Release) at KMP #58 & 63 on 22.09.2020 vide SAP Doc no: LNO:417134

A minor incident (Two Phase Release) was reported at KMP # 58&63 on 22.09.2020 at 23:00 hrs. & reported in SAP against doc. No.417134 dated 23.09.2020.

As per Mines Act/OMR, an investigation is to be carried out and a report to be submitted to the Asset Manager.

The following Officers are nominated as committee members by Competent Authority to carry out the inquiry.

S.No.	Name (Shri.)	Design.	CPF No.	Section
1	V T Sivakumar	GM(P)	83043	SAM-III
2	S.Selva	DGM(P)	81133	SFM-II
3	A.Karthikeyan	SE(I)	105316	HSE ST

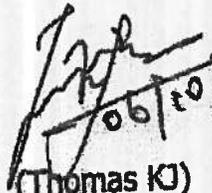
The Terms of reference for the enquiry are as under:

1. Details of the accident
2. Reconstruction of the event/sequence leading to the accident.
3. Observations of the committee bringing out the contributing factors resulting in the accidents related to.
 - a. Material /Equipment factors
 - b. System /Procedural factors
 - c. People factors.
 - d. Usage of PPE/other safety items.
 - e. Any other factors as per the committee.
4. Causes of the accidents and the root causes(s) of the accident.
5. Responsibility for the lapses should be clearly recorded in the report. In case no one is held accountable, the same should be recorded with due justification in the report.

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6. Recommendations on corrective actions that needs to be taken so that such accidents do not re-occur in future.
7. The observations and findings must be corroborated by statements of witnesses, if any, expert opinions and any other supporting documents technical or operational that has been referred to in the course of investigation. The supporting documents must be attached as Annexures.
8. The report should be submitted to ED-AM at the earliest.

This has the approval of the competent authority.


06/10/2020

(Thomas KJ)
GM-(P)-I/C HSE ST
THOMAS KJ
GM (P) I/C HSE - ST

Distribution to (Via ONGC mail):

1. EA to ED-AM.
2. GM (E)-Head HSE.
3. GGM (HR)-I/C HR/ER.
4. Committee Members.

(17)

ENQUIRY COMMITTEE REPORT ON MINOR INCIDENT (Two Phase Release) at KMP #58 & 63 on 22.09.2020 vide SAP Doc no: LNO:417134)
REF O/o: No: ONGC/KKL/CA/HSE-ST/Minor Incidents/2020-21/09 Date: 06.10.2020

An enquiry committee approved by the ED-Asset Manager was constituted for enquiring into a minor incident of Two Phase release which was reported at **KMP # 58 & 63 on 22.09.2020** at 23:00 hrs. In SAP against doc. No.417134 dated 23.09.2020.

S.No.	Name (Shri.)	Design.	CPF No.	Section
1	V T Sivakumar	GM(P)	82043	SAM-III
2	S.Selva	DGM(P)	81133	SFM-II
3	A.Karthikeyan	SE(I)	105316	HSE ST

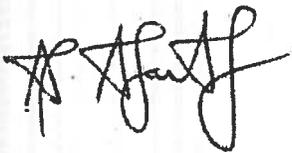
The Terms of reference for the enquiry are as under:

1. Details of the accident
2. Reconstruction of the event/sequence leading to the accident.
3. Observations of the committee bringing out the contributing factors resulting in the accidents related to.
 - a. Material /Equipment factors
 - b. System /Procedural factors
 - c. People factors.
 - d. Usage of PPE/other safety items.
 - e. Any other factors as per the committee.
4. Causes of the accidents and the root causes(s) of the accident.
5. Responsibility for the lapses should be clearly recorded in the report. In case no one is held accountable, the same should be recorded with due justification in the report.

Details of the accident:

The incident was reported in SAP vide Doc No: 417134 dated 23.09.2020.

"REPORTED FLOW LINE LEAKAGE AT 23:00HRS BY LAND OWNER SHRI DHANRAJ IN THE PADDY FIELD OF ERAKATTUR VILLAGE, BACK SIDE OF KMP#51/64 WELL SITE. SUSPECTING WELL FLOW LINES OF KMP#22, 58, 63, STOPPED ALL THREE SRP'S AND CLOSED WING AND ANNULUS VALVES AND DEPRESSURIZED THE FLOW LINES FROM KMP EPS END. OBSERVED STOPPAGE OF LEAK AND WELLS KEPT CLOSED. THE SPILLED OIL WAS RECOVERED FROM THE SITE AND TRENCHING WAS CARRIED OUT. KMP 58/63 FLOW LINE WAS IDENTIFIED LEAKING AND WAS CLAMPED. BOTH KMP 58 AND KMP 63 WELLS REMAIN CLOSED. KMP 22 SRP WAS RESTARTED AT 1330 HRS ON 23.09.2020".



Asens

Subsequently, the Committee members visited the incident site on 08.10.2020 for the inquiry & its detailed report is stated below:

Reconstruction of the event/sequence leading to the accident:-

At 22:50 Hrs. on 22.09.2020 KMP-EPS control room had received a call about the leakage back side of Well KMP#54 & 64 which is located in a paddy field (Owner – Shri. Dhanasekaran S/O Shri.Sivaperuman) Erakattur Village. KMP-EPS crew rushed to the well site immediately upon the call & closed the well at 23.00 Hrs. Suspected leakage in well KMP#22, 58 & 63. All the three wells are SRP wells & stopped them which are producing around 12 liquid with 2KL water cut & 38 kl liq and 11 kl water respectively. Closed Wing & Annulus valves and depressurised the flow lines from KMP – EPS end. This is the first leak incident happening in the flow line since it was commissioned in the year 21st July 2016. Observed stoppage of leakage after closing of wells & concluded the leak at Well KMP# 58 & 63 only. After dig out, a pin hole was observed at 7’O clock position & arrested the leak by clamping on the same day. Leaked oil was recovered from the leaked spot & transported the oil soaked soil to KMP-EPS for further action. Flow line replacement will be done by C&M team after obtaining necessary ROU. KMP#22 SRP well was restarted on 23.09.2020 @ 13:30 Hrs.

No personnel injury or damages to the property or environment occurred during the above incident.

Observations of the committee:

1. As informed to the enquiry committee, due to the timely action taken by the crew members of the KMP-EPS, the minor Leak was arrested completely within short time without causing any personnel injury or property / major environment damage. The leakage spot is 6 KMS from KMP-EPS & 300 Metres from KMP# 51 well.
2. The witness statement has been obtained from Resident Engineer (RE) KMP EPS & pasted below for ready reference.

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WITNESS STATEMENT FOR MINOR INCIDENT (Two Phase Release) at KMP #58 & 63 on 22.09.2020 vide SAP Doc no: LNO:417134)

At 22:50 Hrs. on 22.09.2020 KMP-EPS control room had received a call about the leakage back side of Well KMP#54 & 64 which is located in a paddy field (Owner - Shri. Dhanasekaran S/O Shri.Sivaperuman) Lakattur Village. KMP-EPS crew rushed to the well site immediately upon the call & closed the well at 23.00 Hrs. Suspected leakage in well KMP#22, 58 & 63. All the three wells are SRP wells & stopped. Closed Wing & Annulus valves and depressurised the flow lines from KMP - EPS end. Observed stoppage of leakage after closing of wells & concluded the leak at Well KMP# 58 & 63 only. After dig out, a pin hole was observed at 7'O clock position & arrested the leak by clamping on the same day. Leaked oil was recovered from the leaked spot & transported the oil soaked soil to KMP-EPS for further action. Flow line replacement will be done by C&M team after obtaining necessary ROU. KMP#22 SRP well was restarted on 23.09.2020 @ 13:30 Hrs.

K. Ravibabu 9/10/2020
(K.Ravibabu)
CE (P)

Resident Engineer - KMP EPS

Causes of the accident and root cause(s) of the accident:

The flow line was last hydro tested on 30.12.2018 at 7 ksc. Suspecting that the leakage happened due to ageing (Corrosion or Pitting type of corrosion) the pin hole was occurred.

S.No	Operational Parameter	
1.	Fluid transported	Crude Oil
2.	Operating Pressure	2.5 ksc
3.	Operating Temp	38 °C
4.	Salinity (ppm)	94230
5.	Material of pipeline	API 5LX46
6.	Dia and Thickness of pipeline, Laid on	4 inch dia & 7.9 mm thickness & Laid on 21.07.2016
7.	Latest Hydro- Test data	30.12.2018
8.	OCI dozing carried out last on	20.09.2020

Responsibility for the accident:

The committee is of the view that there is no System/ equipment factors which could have led to the incident. The pipeline leakage is due to ageing and corrosion.



Asens

Recommendations:

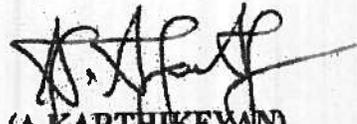
- 1) It is recommended to identify & replace all the gas/oil flow lines as per the standards derived in OISD STD 233.
- 2) Pressure (Hydro) testing of flow lines as per OISD standard 233 to be carried out every two years.
- 3) Oil corrosion inhibitor dosing may be carried out on regular basis.
- 4) Frequent patrolling of the Flow lines is being carried out and needs to be continued and records to be maintained for the same as per OMR.


(V T SIVAKUMAR)
GM-(P) SAM III

V.T. SIVAKUMAR
General Manager (P) - SAM -III


(S.SELVA)
DGM-(P) - SFM -II

S. SELVA
DGM (P) SFM
SURFACE AREA-II
ONGC, KARAIKAL.


(A.KARTHIKEYAN)
SE (I) - HSE, ST
A.KARTHIKEYAN
SE(I), HSE-ST



Annexure-9

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OIL AND NATURAL GAS CORPORATION LIMITED
SURFACE TEAM
CAUVERY ASSET: KARAIKAL

No.KKL/CA/ST/COMPENSATION/DC/2020

Date: 09.10.2020

To

The District Collector,
Thiruvarur District,
Thiruvarur.

Sub: Payment of Compensation to Mr.S.Dhanasekaran S/O Sivaperumen ,Kalamman Koil Street,
Kamalapuram(PO) Thiruvarur District.

Ref:- Letter no KKL/CA/LAQ/OIL SPILLAGE/2020 dated 23.09.2020

Respected Sir,

We wish to kindly inform you that with reference to the above subject, an in house committee has been constituted and has visited the affected area on 23.09.2020. (Oil spillage at Kizh Erukattur Village, Koothanallur Taluk, and Thiruvarur District occurred at 2315 hrs on 22.09.2020)

The extent of damage of the leakage that occurred in KMP#58 flow line passing through the land (R.S NO 72/1) in Erukattur Village has been assessed as 0.40.5 Hec and the compensation amount has been fixed as Rs 1,10,000/- (Rupees one lakh and ten thousand only) Necessary modalities has been initiated to pay the compensation amount at the earliest.

The spilled oil from the field was recovered totally. The leakage point has been clamped and the line is isolated.

The refilling of the soil in the affected area shall be taken up after the cultivation/monsoon season as agreed by the land owner in the presence of VAO.

Yours faithfully

R. Ravikumar
(R.Ravikumar)
General Manager(Production)
Surface Team,
ONGC Cauvery Asset,
Karaiikal

அனுப்புதல்

S.தனசேகரன்
S/O சிவபெருமாள்
காளியம்மன் கோவில் தெரு,
கமலாபுரம்(Po),
திருவாரூர்

பெறுதல்

சர்பேஸ் ஏரியா மேனேஜர்-II
ஓ என் ஜி சி
காரைக்கால்

பொருள்: காசோலை பெற்றுக்கொண்டது சம்மந்தமாக

அய்யா,

கடந்த 22/09/2020 அன்று சர்வே எண்: 72/1 கொண்ட என் நன்செய் நிலத்தில்(KMP#58 பைப்லைன் எண்ணைய கசிவு ஏற்பட்டு சரிசெய்யப்பட்டது அதற்கான இழப்பீட்டுத்தொகையை கேட்டு வருவாய்த்துறை மூலம்(கிராம நிர்வாக அலுவலர் சான்றிதழ்) விண்ணப்பித்ததின் அடிப்படையில் தங்கள் நிறுவனத்திடமிருந்து காசோலை எண் 125313 தொகை ரூ 1,10,000/-ஒரு இலட்சத்து பத்தாயிரம் மட்டும்) தபால் மூலம் 28/10/2020 அன்று முழு திருப்தியுடன் பெற்றுக்கொண்டேன் என்பதை இதன்மூலம் தெரிவித்துக்கொள்கிறேன்

கிராம நிர்வாக அலுவலர்

கிராம நிர்வாக அலுவலர்,
மற்றும்
பிறப்பு, கிறப்பு பதிவாளர்,
14, சருக்காட்டு,
கத்தாநல்லூர் வட்டம்.

உன்மையுடன்

ஓ என் ஜி சி பிரதிநிதி

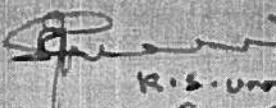
K.R. KURUCANATHAN

K.R. KURUCANATHAN
Zonal Committee
Surface Area - II

S. தனசேகரன்

கிராம பிரதிநிதி

①  (S. தனசேகரன்)
கமலாபுரம், கமலாபுரம், 9942871002

② 
K. S. Sankar
Ex. 27, கமலாபுரம், 9486633335



RMP # 58

அந்நியர்கள் உயிரை வரகாட்டாது
எண்ணெய் எடுவாய் கசவு கிருமிகள்
விசார்புக்கு கமலாபுரம் ERO
9443009695



KMP#63
அபாயம்
அந்தர்பாக்கள் உள்ள வரக்கூடாது
எண்ணெய், எர்வாயு க்ஷ இறந்தால்
மொபாய்க்: கயலாபரம், EPS 04366-204645
9443009695

2020-10-20 16:58

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI

Original Application No. 193 of 2020 (SZ)

In the matter of:
Tribunal on its own motion -SUO MOTU
Based on the News item in Dinamalar
Newspaper,
Chennai edition Dt. 24.09.2020, 'Paddy field
With crude oil as ONGC pipelines leaks'

.....Applicant
Versus

1. The Chief Secretary to Govt. of Tamil
Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009 & 8 others
.....Respondents

INDEX TO THE TYPED SET OF PAPERS
FILED BY 8TH AND 9TH RESPONDENT
(GAIL)

M/s. Giridhar and Sai
Y. Kavith
Jai Bharat
Bheru Singh
9791685028

Counsel for 8th & 9th Respondents